



2026:AHC:53562

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - C No. - 9561 of 2026

Lalit Kumar And Another

.....Petitioner(s)

Versus

State Of U.P. And 7 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Ramesh Kumar Yadav
Counsel for Respondent(s)	:	Azad Rai, C.S.C.

Court No. - 6

HON'BLE PRAKASH PADIA, J.

1. Heard learned counsel for the parties and perused the record.
2. In view of the order proposed to be passed herein, no useful purpose would be served by putting the opposite parties to notice and keeping this petition pending before this Court. However, in case the opposite parties feel aggrieved by the order their right to seek modification/variation of the order is being kept reserved.
3. The basic relief sought by the petitioners in the present petition is to direct the respondent No.2/The Commissioner, Prayagraj Mandal, Prayagraj to decide the stay application dated 2.12.2025 (Computerized No. Rst. C202502000002975) (Lalti Kumar and another vs. Indraaj and others) within stipulated time period.
4. The matter is pending before the Court below since long and considerable time has already been lapsed but till date no final decision has been taken in the matter.
5. In the facts and circumstances of the case, the present petition is disposed of directing the respondent No.2/The Commissioner, Prayagraj Mandal, Prayagraj to decide the aforesaid application ***strictly in accordance with law expeditiously*** from the date of production of certified copy

before the respondent no.2 but without granting unnecessary adjournment unless there is no legal impediment.

March 13, 2026

P.P.

(Prakash Padia,J.)